

He was put on the usual head injury treatment and was immediately referred to main surgeon X-ray skull AP and lateral venous were taken.

The patient's condition deteriorated in spite of all treatment and he died on 7-4-70 at 2.15 A.M."

This is the report of the doctor.

Then, Shri Ranjeet Singh wanted to know the number of persons who were treated in the Willingdon Hospital. According to the present information that we have, 52 persons received medical attention in the Willingdon Hospital. 15 persons were admitted and the rest were discharged. 11 demonstrators were treated in the Parliament House dispensary.

SHRI S. M. KRISHNA (Mandya): How many were admitted by the police? That was the question. Whatever other information the hon Members want shall be collected and given to the House. It goes without saying that we are more sorry than anybody else for what has happened here. (*Interruptions*). We are extremely distressed that one of the gentlemen died as a result of all that has happened. (*Interruptions*). There are many other things that the hon. Members raised. The judicial inquiry which has been ordered into this incident will cover most of these things. We shall try to make the judicial inquiry as wide as possible so that all these things can be covered and judicially all of them are inquired into. We do not want to cover up anybody. We do not want to cover anybody's guilt and anybody who is guilty...

AN HON. MEMBER: You are yourselves guilty.

SHRI S. M. BANERJEE (Kanpur): Suspend those officers.

SHRI VIDYA CHARAN SHUKLA: ...will all be dealt with according to law.

I must say that there is no political intention behind it. Nobody wants to take advantage of it. It has nothing to do with the politics of the country. An hon. Member who is a good friend of mine was saying Mr. Arjun Arora's connection with the Deputy Commissioner, Delhi. I do not know whether they are related to each other. As far as I know, they are not. Even if they

are, there is no question of any civil servant taking a clue of that. I don't think it is true to say... (*Interruptions*) Every other point the hon. Members raised would be looked into and we shall try to do whatever is necessary.

13.37 hrs.

PAPERS LAID ON THE TABLE

ANNUAL REPORT OF HINDUSTAN MACHINE TOOLS LTD

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): On behalf of Shri F. A. AHMED,

I beg to lay on the Table:—

- (1) A copy each of the following papers under sub-section (1) of section 619A of the Companies Act, 1956:—
 - (i) Review by the Government on the working of the Hindustan Machine Tools Limited, Bangalore, for the year 1967-68.
 - (ii) Annual Report of the Hindustan Machine Tools Limited, Bangalore, for the year 1967-68 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- (2) A statement showing reasons for delay in laying the above papers. [*Placed in Library. See No. LT-3122/70.*]

NOTICE re: IMPORT POLICY FOR NEWSPRINT, 1970-71

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING, AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL): On behalf of Shri Satya Narayan Sinha, I beg to lay on the Table a copy of the Public Notice No. 51-ITC(PN)/70, dated the 7th April, 1970 regarding Import Policy for Newsprint for the year 1970-71 in respect of newspapers and periodicals.

[*Placed in Library. See No. LT-3123/70.*]